## GOVERNMENT OF INDIA FINANCE LOK SABHA

STARRED QUESTION NO:616 ANSWERED ON:18.05.2012 FEMA VIOLATIONS Alagiri Shri S.;Sinh Dr. Sanjay

## Will the Minister of FINANCE be pleased to state:

- (a) the details of the cases regarding violation of Foreign Exchange Management Act, 1999 reported during each of the last three years;
- (b) the details of action taken against the violators of the said Act during the said period;
- (c) whether the Government has made any assessment of the funds involved in these violations;
- (d) if so, the details thereof, year-wise;
- (e) if not, the reasons therefore alongwith the reaction of the Government thereon; and
- (f) the remedial measures taken/proposed to be taken by the Government in this regard?

## **Answer**

## FINANCE MINISTER (SHRI PRANAB MUKHERJEE)

(a) to (f): A statement is laid on the table of the House.

Statement referred to in parts (a) to (f) of the Lok Sabha Starred Question No. 616 for answer on 18.05.2012 regarding "FEMA Violations".

(a) to (e): The Directorate of Enforcement has, during the last three years, issued Show Cause Notices (SCNs) for contravention of the provisions of Foreign Exchange Management Act, 1999 (FEMA), as under:-

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Year No. of SCNs Amt. involved
issued (in Rs. in lakhs)
2009-10 463 341756.08
2010-11 440 24750.91
2011-12 239 1179140.91
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During the said period, details of Adjudication proceedings completed and penalty imposed under FEMA, are as under:-

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Year No. of SCNs Amt. of penalty
adjudicated imposed (in Rs. in lakhs)
2009-10 361 15967.54
2010-11 357 49753.40
2011-12 140 26514.34
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In addition to action taken by Directorate of Enforcement for violations of FEMA, 1999, RBI entertains applications from person (resident & non-resident) who seeks compounding of an admitted contravention of FEMA for procedural violation except violations under section 3(a) of the Act. Details of compounding applications received and disposed off by the RBI are given below:-

(f): Appropriate action is taken by the Directorate of Enforcement and RBI as and when, any matter of suspected contravention of the provisions of FEMA comes to the notice of Directorate of Enforcement.